

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH**

**COURT – IV**

28.

IA 3791(MB)2023 IN  
C.P. (IB)/3212(MB)2019

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **31.10.2023**

NAME OF THE PARTIES:

Uco Bank

Vs

Narendra Solvex Private Limited

SECTION: 7 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

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**ORDER**

1. Mr. Amir Arsiwala, Ld. Counsel for the Liquidator present. Mr. Jatin Kumar a/w Mr. Harsh Kesharia, Ld. Counsel for the Respondent in **IA-3791(MB)2023** present.
2. **IA-3791(MB)2023**: This is an application filed by liquidator u/s 35(1) Insolvency and Bankruptcy Code, 2016 seeking permission to sell asset secured with Shikshak Sahakari Bank Limited of the Corporate Debtor.
3. Ld. Counsel for the Liquidator submits that auction was conducted. No further order is necessary in this application. Hence, **IA-3791(MB)2023 is dismissed as withdrawn.**

Sd/-

ANU JAGMOHAN SINGH  
Member (Technical)

Sd/-

KISHORE VEMULAPALLI  
Member (Judicial)